

Government of Goa

Transport Department

Notification

No. 6/19/95-TPT/2005/1772

In exercise of the powers conferred by sub-section (3) of section 3 of the Goa Daman and Diu Motors Vehicles Tax Act, 1974 (Act 8 of 1974) and sub-section (3) of section 3 of Goa Daman and Diu **Motor Vehicles' (Taxation on passengers and Goods) Act, 1974 (Act 7 of 1974)** and in suppression of the [Notification No. 6/2/94-TPT dated 18-7-1994](#), published in the Extraordinary Official Gazette, Series I No.2 dated 19-7-1994, the in respect of any goods carriage belonging to the tax payable of Karnataka and Maharashtra which are authorized to reply in the State of Goa with counter signature permits in pursuance of the reciprocal agreement entered into between this government and the state government of Karnataka and Maharashtra shall be Rs. 3000/- (Rupees three thousand only) per annum per vehicle irrespective of the laden weight of the vehicle.

By order and in the name of the Governor of Goa
R. Mihir Vardhan,
Ex-officio Special Secretary (Transport)

Panaji, 22nd September, 2005

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